

No. 92/RG/Spl./Misc. dated 27.08.2021

**ORDER**

**Re: Situation arising due to outbreak of the Novel Coronavirus (COVID-19)**

Keeping in view the Government Advisories, on the basis of opinion of medical and administrative experts and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants, Hon'ble the Chief Justice has been pleased to order that :-

1. All the cases already fixed/listed from 01.09.2021 to 30.09.2021 shall be adjourned by NIC for the future dates mentioned herein as under:-

<u>Date Fixed</u>	<u>Next Date of Hearing</u>
01.09.2021	02.12.2021
02.09.2021	03.12.2021
03.09.2021	06.12.2021
04.09.2021 to 06.09.2021	07.12.2021
07.09.2021	09.12.2021
08.09.2021	10.12.2021
09.09.2021	13.12.2021
10.09.2021	14.12.2021
11.09.2021 to 13.09.2021	15.12.2021
14.09.2021	16.12.2021
15.09.2021	17.12.2021
16.09.2021	20.12.2021
17.09.2021	21.12.2021
18.09.2021 to 20.09.2021	22.12.2021
21.09.2021	05.01.2022
22.09.2021	06.01.2022
23.09.2021	07.01.2022
24.09.2021	11.01.2022
25.09.2021 to 27.09.2021	12.01.2022
28.09.2021	13.01.2022
29.09.2021	14.01.2022
30.09.2021	17.01.2022

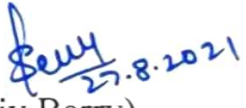
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27.8.2021

2. However, Anticipatory Bails, Regular Bails, Criminal Revision (Bail) filed U/s 102 of Juvenile Justice (Care & Protection) Act, 2015, Habeas Corpus Petitions, Criminal Writ Petitions pertaining to Protection/Life and Liberty/Parole/Furlogh/Premature Release and Application for Suspension of Sentence, irrespective of the year of its registration, will not be adjourned by the NIC and will be taken up on the dates already fixed during 01.09.2021 to 30.09.2021.

Also, the cases registered in the year 2021 and are fixed during 01.09.2021 to 30.09.2021 in Urgent Motion Cause List will not be adjourned by the NIC.

3. The cases which have been listed on or after 01.07.2021 as well as the cases in which application for pre-ponement has been allowed on or after 01.07.2021 and are fixed during 01.09.2021 to 30.09.2021 will also not be adjourned by the NIC and will be taken up on the dates already fixed during 01.09.2021 to 30.09.2021.
4. Interim orders passed in the cases, which will be adjourned by the NIC as per above table, will continue till further orders.
5. In case of urgency in the cases which are fixed from 01.09.2021 to 30.09.2021 and will be adjourned as above through NIC, the learned counsel may move an application for pre-ponement of the said cases.

By order of Hon'ble the Chief Justice.

  
(Sanjiv Berry)  
Registrar General  
27.08.2021